GoM to check corruption

†1931. SHRI RAM JETHMALANI:

SHRI RAMCHANDRA PRASAD SINGH:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that a Group of Ministers headed by Shri Pranab Mukherjee was constituted in January, 2011 for implementation of suggestions received to effectively tackle the corruption related cases for improving Government image tarnished by scams in the country; and
- (b) if so, the facts thereof and the issues on which this group was given the responsibility to make suggestion, and the time by which the group was entrusted to submit them to Government?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) A Group of Ministers (GoM) headed by Shri Pranab Mukherjee was constituted on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption.

- (b) The terms of reference of the GoM were as follows:
 - To consider all measures, including legislative and administrative, to tackle corruption and improve transparency;
 - (ii) In particular, the GoM may consider and advise on the following:
 - (a) State funding of elections;
 - (b) Fast tracking of all cases of public servants accused of corruption;
 - Ensuring full transparency in public procurement and contracts, including enunciation of public procurement standards and a public procurement policy;
 - (d) Relinquishing discretionary powers enjoyed by Ministers at the Centre;
 - Introduction of an open and competitive system of exploiting natural resources;

[†]Original notice of the question was received in Hindi.

- (f) Amendment to Article 311 of the Constitution to provide for summary proceedings in cases of grave misdemeanor or blatant corruption by public servants; and
- (g) Consideration of relevance/need for section 6(A) of the Delhi Special Police Establishment Act, 1946.

The GoM was initially given time of 60 days to submit its recommendation. However, this time limit has been extended from time to time. The GoM has already submitted its First Report to the Government.

Directives for setting up RTI cell in Ministries/Departments

1932. SHRI A. ELAVARASAN: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has directed all Ministries/Departments and public sector units to set up an exclusive RTI Cell to streamline disposal of application and bring in more transparency;
 - (b) if so, the details thereof;
- (c) whether Government also decided to give financial help to develop infrastructure and purchase of equipment to set up RTI Cell; and
 - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Office Memorandum No. F. 1/12/2010-IR dated 19th May, 2011 Government in Department of Personnel & Training has recommended that all Central Ministries/Departments may set up RTI Cells to streamline receipt and disposal of RTI applications.

(c) and (d) Vide the OM referred to in parts (a) & (b) above, Ministries/Departments have been advised that they can avail of a grant of upto Rs. 50,000/- for procuring a computer alongwith a printer and scanner facility for the RTI Cells under the Centrally Sponsored Plan Scheme "Improving Transparency and Accountability through Effective Implementation of RTI being implemented by the Department.

Cases pending with CBI

†1933. SHRI KAPTAN SINGH SOLANKI: Will the PRIME MINISTER be pleased to state:

[†]Original notice of the question was received in Hindi.